

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-1382
ANSWERED ON – 11/02/2026

THIRD PARTY AUDITS OF THE ROADS AND FLYOVERS

1382. SHRI CHANDRAKANT DAMODAR HANDORE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) Whether Government carries out third party audits of the roads and flyovers constructed by the NHAI, if so, the manner in which it is done;
- (b) Whether it is a fact that a large number of cases pertaining to bridge collapses and road cave-ins are due to poor quality of work done by officials and contractors, if so, the details thereof; and
- (c) The details of action taken against such erring officials/authorities/ contractor and any other person concerned?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) Third party audits of roads and flyovers constructed by National Highways Authority of India (NHAI) are carried out based on project specific requirements. NHAI is empowered for carrying out third party audits as per the site requirement.
- (b) & (c) There are some occurrences of bridge collapses and road distresses. The details of damage and details of action taken against officials/contractors in the last three years including Current Financial Year (2025-2026) are attached as **Annexure**.

ANNEXURE

ANNEXURE REFERED TO IN REPLY TO PART (B) & (C) OF RAJYA SABHA UNSTARRED QUESTION NO. 1382 TO BE ANSWERED ON 11.02.2026 ASKED BY SHRI CHANDRAKANT DAMODAR HANDORE REGARDING "THIRD PARTY AUDITS OF THE ROADS AND FLYOVERS"

S. No.	Name of the Project	NH No.	Damages due to substandard construction of bridges, roads, etc. (locations and causes of the collapses)	Year of Damage	Penal Actions taken against defaulting Contractors (including no. of Blacklisted Contractors along with details of penalties imposed)	Penal Actions taken against defaulting Government Officials	Remedial measures/Repairs undertaken (including Financial Estimates for repair)
1	Flyover and underpasses at Hero Honda Chowk	NH-48	In the elevated span of Hero Honda Chowk on NH 48, between P4-P5 piers and between G1-G2 Girder, at Chainage 36+350 some portion of deck slab has fallen down with settlement of the bituminous surface (MCW-01) on RHS	May, 2024	EPC Contractor under liquidation in NCLT. Arbitration Notice issued by NHAI for recovery of damages.	(i) Expert Agency of CRRI was engaged for audit. (ii) As per report of CRRI, tenders being invited for carrying rectification & repair.	
2	Sanchole-Santalpur PKG-04	NH-754A	During the construction of the project highway, deformation of major and minor severity was observed at different locations of the main carriageway in both directions on the Sanchole-Santalpur Highway. Further, various instances of rutting and potholes were found	2025	Show Cause Notices have been issued to Contractor for Gross negligence and substandard construction practices.	The then Project Director, PIU Palanpur was placed under suspension with effect from 04.07.2025 due to disciplinary proceedings contemplated against him.	NHAI has constituted Expert Committees from HQ and IIT to assess the issue; However, the findings/reports from the experts are submitted & reply is awaited from the Contractor. Meanwhile, the EPC Contractor, under the supervision of the

			nd on the highway				Authority Engineer, has undertaken rectification works at its own level to make the road motorable. The project road will be fully rectified shortly. The Contractor has also proposed to carry out micro surfacing works in the stretches. Upon receipt of the Expert Committee reports suitable action will be taken accordingly.
3	Jhansi - Khajuraho Pkg-1	39	RE Panal collapse due to heavy rain & flooding at ROB at Ch. 61+100 *(LHS)	2025-26	Show Cause Notice issued	-	Nil being repair by Concessionaire at their own cost.
4	Four laning of Goa-Karnataka Border to Kundapur section of NH-66 (formerly NH- 17) from Km. 93.700 to Km . 283.300 in the State of Karnataka on DBFOT basis u	66	The Old Kali River Bridge , originally constructed in 1984 by the Karnataka State PWD and later taken over by NHAI, collapsed on 07.08.2024 at Ch. 102+470 (LHS). According to the Expert Committee Report, the primary causes of failure were: 1. Progressive loss of prestress in the structural elements.	16.07.2024	The landslide was caused by incessant rainfall and extreme seepage, which led to the accumulation of a large quantity of soil and boulder matrix on the carriageway. The soil mass movement originated from beyond the ROW. Consequently, NH-66 was cl	Nil	A new network arch steel bridge is proposed in place of the collapsed bridge. test pile is under progress. The said work is being done at the cost of Concessionaire

	nder NHD P-IV		<p>2. Corrosion of the prestressing cables.</p> <p>3. Malfunctioning of the central hinge.</p>		osed to traffic until the debris was cleared. The incident resulted in minor surface damage to the carriageway, which was immediately rectified.		
5	2/4 laning of BRT Tiger Reserve Boundary to Bangalore Section of NH-948 (Old NH-209) (km 287.52 - km 458.42) in Karnataka on HAM	948	Km 337+670 to Km337+680 RE Block of length 10mts collapsed	2024	Yes	Nil	This is HAM mode project hence Concessionaire is responsible for repair & they started the repair works & is in progress as per the report submitted by IISC Bangalore
6	Chandikhole-Bhadra Section of NH-16	16	<p>Bridge at km. 79+614 (Constructed by M/s Gammon India Ltd in 2007).</p> <p>(1)The span A1-P1 had dislodged from the pier P2 due to breaking of the cantilever portion of the pier cap and had fallen on the ground.</p> <p>The D/s end of the span (girders) have penetrated in t</p>	2023-2024	<p>(1) Penalty of Rs .5 crore imposed on the Construction Contractor, M/s.Gammon India Ltd.</p> <p>(2) Penalty of Rs .20 lakh imposed on the then Supervisor Consultant i.e. M/s.LBLL</p>	Nil	All the bridges of the entire stretch has thoroughly examined through Mobile Bridge Inspection Unit to ensure strength of the existing bridges. Moreover, IE has directed to carrying out periodical inspection of the bridges and its proper maintenance so that incident of bri

		<p>he ground due to rotation of the span in clockwise direction</p> <p>(2) Appearance of wide cracks (up to 3-4mm) in the pier cap on grid “P2”. This may result into the similar failure of pier cap on grid “P2” also in future</p> <p>(3) Damages of deck slab and girders of the dislodged span</p> <p>(4) Increased bar spacing at some places as compared to the “As Built Drawings”</p> <p>(5) Increased (about 100mm)/reduced cover to reinforcing bars of the pier cap at some places</p> <p>(6) Lack of bond between concrete and bars of the failed pier cap</p>	<p>-NICE(JV) of Construction of Bridge.</p> <p>(3) Debarment of DPR Consultant M/s Sheladia Associates for 1 year.</p> <p>(4) The cost of entire remedial measures / reconstruction including cost of DPR preparation recovered from the existing Concessionaire M/s DBL Chandikhole Bhadrak Highways Limited</p> <p>(5) Penalty of Rs .20 lakh and debarment for 1 year on Independent Engineer M/s.TPF Gentisa Eurostudios S.L with Segmental</p> <p>(6) Debarment for 3 years against the then Shri R K Singh, Sr. Bridge Engineer from Supervision C</p>	<p>dge failure can be avoided in future.</p>
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					onsultant i.e. M/s .LBLL-NICE(JV)		
7	Operation & Maintenance of Muzaffarpur-Darbhangapur section of NH-57 (Km. 0.00 to Km. 148.550 and Km. 159.357 to Km. 287.860) (Total length 277.053 Km.) and Toll Revenue collection at Toll Plaza Km. 150.390 (BOT Annuity section) of NH-57 on OMT basis in the State of Bihar (OMT Package No. 20):	27	Breach of Maintenance obligation	2024	Imposed Damages of are.80.52 & 3.84 Cr	-	A tender for strengthening and major Maintenance of NH-27(old NH-57) invited risk and cost of contractor i.e SMS AABS India pct.ltd) maintenance 253.48 cr

8	4-laning of Thanjavur - Trichy section from Km 80.000 to Km 136.490	83	1. The RE wall panel portion of the A1 (Thanjavur) side approach (LHS side) have been disconnected from the geo grid and fallen down on 20.06.2023. 2.No loss of life or injuries	2023	1. The failure of RE wall happen after the termination of BOT Concessionaire and therefore, the Show Cause Notice (SCN) issued to Terminated Concessionaire vide letter dated 21.07.2023.	-	1. Based on the report submitted by the expert committee, soil nailing method was used to rectify the damage. 2.The entire RE wall portion was nailed with 650 nos nails of 9m average length with rectification of the damaged RE wall portion. 3. The financial estimate for the repair works was Rs. 1.88 crore (excluding GST). The work was carried out and completed by NHAI on 16.09.2023.
9	4-laning of Sethiyathope - Cholapuram section from Km 65.960 to Km 116.440	36	1. The RE wall blocks portion of the A2 (Thanjavur) side approach (LHS side) have been disconnected from the geo grid and fallen down on 01.08.2025. 2.No loss of life or injuries	2025	1.NHAI HQrs vide letter dated 02.08.2025 issued Show Cause Notice (SCN) to Concessionaire to impose monetary penalty as well as debarment upto 01 year was issued. 2.NHAI HQrs vide letter dated 02.08.2025 suspended the Independence	-	1. Based on preliminary inspection, it is observed that the failure is due to Clayey backfill & water ingress & due to rupture of geogrid 2.The rectification work completed by the Concessionaire on 31.10.2025 with their own cost.

					nt Engineer from participating in ongoing/ future bids on immediate basis for 01 month period or rectification of defects and deficiencies, whichever is later and issued Show Cause Notice for debarment upto 02 years		
10	Chengala-Neeleshwar am, Kerala		Soil nailing collapse incident occurred at Ch. 58+035 to Ch. 58+100 (RHS) on 16.06.2025 with no casualties. The soil nailing work was executed by the concessionaire in year 2023 Cause-Shotcrete thickness inadequate; nail spacing large; anchorage length insufficient; drainage behind wall inadequate	2025-26	M/s. Megha Engineering & Infrastructure Ltd. debarred upto 1 year or completion of rectification work, whichever is later + penalty of 5% of Current value of failed work or 0.5% of Contract value of whole work whichever is more.	NA	under rectification at the risk & cost of the concessionaire
11	Ramanattukara-Valancherry	66	RE Wall Collapsed at 276+800 to 277+050 (LHS) Cause- RE wall design inadequate for saturated soils ; poor compaction; missing filter media.	2025-26	Debarment notice issued to M/s. KNR construction Ltd. for debarment upto 1 year + penalty of 5%	NA	Viaduct is being constructed with contractor's own expense of Rs 80 Cr.

					of Current value of failed work or 0.5% of Contract value of whole work whichever is more. Concessionaire & IE has approached Delhi High Court against such action.		
12	Elevated Corridor from Aroor to Thuravoor	66	Toppling of two PSC girders at span P-202-P-203 of Aroor -Thuravoor Elevated highway Span on 13.11.2025. (Ch 373+810 to Ch 373+845) (BHS) Cause- malfunctioning of jack	2025-26	Key personnels of Contractor and AE have been removed from the project work and debarred for 3 years	NA	under rectification at the risk & cost of the contractor
13	Thuravoor to Paravoor	66	4 Nos. of girder collapsed at Ch.410+230 (RHS) Cause- Delay in cross girder casting and lapse execution.	2024-25	Rs.0.154 Cr was imposed on 04.06.2025	NA	under rectification at the risk & cost of the contractor
14	NH connectivity to IC TT at Vallarpadam from Kalamasery to Vallarpadam	966A	Distress in pile foundation was observed at Bridge No 07 & 08 - Ch. 7+960 and Ch. 9+067 (BHS) Cause-Substandard work execution & poor workmanship	2024-25	Penalty of Rs. 30.74 Cr was imposed on the contractor	NA	Rectified by third party
15	Kodugallur to Edappally	66	Damages in the pile foundation Ch- 398+400 and Ch . 398+989 (RHS)	2024-25	The Concessionaire has been penalized with a one-	NA	Rectified under the risk & cost of the concessionaire

			Cause- Substandrad work execution & poor workmanship		year debarment.		
16	Kollam Bypass to Kadambattukonam	66	Collapse of scaffolding of a minor bridge (under construction) at Km Ch. 497+370 (RHS) on 28.11.2024. Cause: Staging issues and improper supervision	2024-25	Penalty of 0.096 Cr was imposed on 28.05.2025	NA	Rectified under the risk & cost of the concessionaire
